

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
MUMBAI  
REGIONAL BENCH, COURT NO. 5**

**SERVICE TAX APPEAL NO. 85665 OF 2020**

(Arising out of Order-in-Appeal No. AJV/60-61/RGA APP/2019-20 dated 29.01.2020 passed by the Commissioner of Central Tax, Raigad (Appeals).

**ARANCA MUMBAI P LTD  
FLOOR 2 & 3, B SUPREME BUSINESS PARK,  
HIRANANDANI GARDENS,  
POWAI, MUMBAI-400076.**

**Appellant**

Vs.

**COMMISSIONER OF CGST & CENTRAL EXCISE-  
NAVI MUMBAI  
CGO COMPLEX, 10 CBD BELAPUR,  
NAVI MUMBAI-400614.**

**Respondent**

**Appearance:**

None for the Appellant.

Shri Dhananjay Dahiwal, Dy. Commissioner, Authorised Representative present for the Respondent.

**CORAM:**

**HON'BLE Dr. SUVENDU KUMAR PATI, MEMBER ( JUDICIAL )**

**FINAL ORDER NO. A/86913/2025**

Date of Hearing : **12.12.2025**

Date of Decision: **12.12.2025**

None for the appellant as has been the case on last several occasions.

2. Notice sent through the concerned Commissionerate has been served on the Appellant's Authorized consultant on 04.09.2024 but no one has appeared so far.

3. It seems that appellant is no more interested to pursue its appeal further. Consequently, the appeal is dismissed for the default and non-prosecution under Rule-20 of the CESTAT Procedure Rules-1982.

**(Dr. SUVENDU KUMAR PATI)  
MEMBER ( JUDICIAL )**